

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11230/2022

[Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court of Judicature at Allahabad]

AASIF

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

SLP(Crl) No. 12285/2022 (II)

IA No. 190216/2022 - EXEMPTION FROM FILING O.T.

IA No. 190214/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 10-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRAFor Petitioner(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Yatindra Chaudhar, Adv.
Ms. Deveshi Chand, Adv.
Ms. Saroj Tripathi, AORFor Respondent(s) Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Mr. Deepak Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 07.02.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR